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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 287/2026**

GAUTAM GAMBHIR

.....Plaintiff

Through: Mr. Jai Anant Dehadrai and Ms.
Srutee Priyadarshini, Advocates.

versus

ASHOK KUMAR/JOHN DOE & ORS.

.....Defendants

Through: Mr. Manas Raghuvanshi, Advocate
for D-11.

Mr. Varun Pathak, Ms. Sana Banyal and Ms. Nitya
Nath, Advocates for D-13.

Ms. Mamta Rani, Mr. Rohan Ahuja, Ms.
Shruttima Ehersa and Ms. Aiswarya
Debadarshini, Advocates for D-15.

Mr. Gaurav Barathi, SPC with Mr. Debasish
Mishra, GP and Mr. Chirantan Priyadarshan,
Advocates for D-16 and 17.

CORAM:

HON'BLE MS. JUSTICE JYOTI SINGH

ORDER

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25.03.2026

**I.A. 7418/2026 (u/O XI Rules 1, 3 and 5 Commercial Courts Act, 2015 r/w
Section 151 CPC)**

1. This application is filed on behalf of the Plaintiff seeking disclose of the details as mentioned in paragraph 3 of the application on an affidavit by the Defendants.
2. Issue notice.
3. Counsels, as above, accept notice on behalf of respective Defendants.
4. Notice be issued to remaining Defendants, through all permissible modes, returnable before the learned Joint Registrar on 20.04.2026.



I.A. 7419/2026 2026 (u/O XI Rule 1 (4) r/w Order VII Rule 14 of Commercial Courts Act, 2015 r/w Section 151 CPC)

5. This application is filed on behalf of the Plaintiff seeking to place on record additional documents.
6. Issue notice.
7. Counsels, as above, accept notice on behalf of the respective Defendants.
8. Plaintiff, if he wishes to file additional documents at a later stage, shall do so strictly in accordance with provisions of the Commercial Courts Act, 2015.
9. Application is allowed and disposed of.

I.A. 7420/2026 (u/S 149 r/w Section 151 CPC)

10. This application is filed on behalf of the Plaintiff seeking extension of time by two weeks for filing the court fees.
11. For the reasons stated in the application, the same is allowed permitting Plaintiff to deposit the court fees within a week from today.
12. Application is disposed of.

I.A. 7421/2026 (for pre-institution mediation)

13. This application is filed on behalf of the Plaintiff under Section 12-A of the Commercial Courts Act, 2015 read with Section 151 CPC seeking exemption from Pre-Institution Mediation.
14. Having regard to the facts of the present case wherein urgent relief is prayed for and in light of the judgment of Supreme Court in ***Yamini Manohar v. T.K.D. Keerthi, (2024) 5 SCC 815***, as also Division Bench of this Court in ***Chandra Kishore Chaurasia v. RA Perfumery Works Private Ltd., 2022 SCC OnLine Del 3529***, exemption is granted to the Plaintiff from



Pre-Institution Mediation.

15. Application is allowed and disposed of

I.A. 7422/2026 (u/S 151 CPC)

16. This application is filed on behalf of the Plaintiff seeking extension of time to file certificate under Section 63(4)(c) of Bharatiya Sakshya Adhiniyam, 2023 as also an affidavit under Order XI Rule 6(3) CPC.

17. For the reasons stated in the application, the same is allowed granting two weeks to the Plaintiff to file certificate under Section 63(4)(c) of Bharatiya Sakshya Adhiniyam, 2023 as also an affidavit under Order XI Rule 6(3) CPC.

18. Application stands disposed of.

I.A. 7423/2026 (under section 80)

19. This application is filed on behalf of the Plaintiff under Section 80 CPC seeking exemption from effecting two months' advance notice on Defendants No. 16 and 17.

20. For the reasons stated in the application, the same is allowed exempting the Plaintiff from effecting two months' advance notice on Defendants No. 16 and 17.

21. Application stands disposed of.

I.A. 7424/2026 (u/S 151 CPC)

22. This application is filed on behalf of the Plaintiff under Section 151 CPC seeking condonation of delay of 03 days in re-filing the suit.

23. Counsels, as above, accept notice on behalf of the respective Defendants.

24. For the reasons stated in the application, the same is allowed, condoning the delay of 03 days in re-filing the present suit.



25. Application stands disposed of.

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26. Let plaint be registered as a suit.

27. Issue summons.

28. Counsels, as above, accept summons on behalf of the respective Defendants.

29. Written statements shall be filed by the Defendants within 30 days from today along with affidavits of admission/denial of the documents filed by the Plaintiff.

30. It will be open to the Plaintiff to file replications within 30 days from the date of receipt of written statements along with affidavits of admission/denial of documents filed by the Defendants.

31. Upon filing of process fee, issue summons to the remaining Defendants through all permissible modes, returnable before the learned Joint Registrar on 20.04.2026.

32. Summons shall state that the written statements shall be filed by the remaining Defendants within 30 days from the receipt of summons along with affidavits of admission/denial of the documents filed by the Plaintiff.

33. It will be open to the Plaintiff to file replications within 30 days from the date of receipt of written statements along with affidavits of admission/denial of documents filed by the remaining Defendants.

34. If any of the parties wish to seek inspection of any documents, the same be sought and given the timeline prescribed in Delhi High Court (Original Side) Rules, 2018.

35. Learned Joint Registrar will carry out admission/denial of documents and marking of exhibits.



I.A. 8058/2026 (u/O XXXIX Rules 1 and 2 r/w Section 151 CPC)

36. This application is filed on behalf of the Plaintiff under Order XXXIX Rules 1 and 2 read with Section 151 of CPC for grant of *ex-parte* ad interim injunction.

37. Issue notice.

38. Counsels, as above, accept notice on behalf of the respective Defendants.

39. Issue notice to the remaining Defendants through all permissible modes, returnable before Court on 19.05.2026.

40. At the outset, learned counsel for the Plaintiff, on instructions, submits that Plaintiff does not press the relief claimed in Paragraph 67(v) of the plaint. The statement is taken on record.

41. Learned counsel appearing for Defendant No. 13/Meta Platforms Inc. on instructions, submits that all the infringing links concerning Meta Platforms Inc. are inaccessible, save and except, document at S. No. 18 of the list handed over in Court, which is a profile URL of an individual and does not match with the subject matter of the present suit. He further submits that in case any intimation is received from the Plaintiff regarding any other infringing URL(s), necessary action will be taken by Meta Platforms Inc. in accordance with law to take down the URL(s). Counsel for Defendant No.15 also submits that some URLs are inactive currently and identifies the ones which are active and echoes that on being informed of the infringing links by the Plaintiff, necessary take down action will be taken as per law.

42. Case of the Plaintiff as set out in the plaint is that Plaintiff is a globally recognised former Indian International cricketer, World Cup



champion, distinguished sports administrator, mentor, philanthropist and public representative and is currently the Head Coach of Indian Men's National Cricket Team, enjoying immense goodwill and reputation, both in India and internationally. Having made his international debut for India in early 2000s, Plaintiff went on to represent Indian National cricket team across all formats over a prolonged and distinguished career.

43. It is stated that Plaintiff's career is particularly distinguished by his match-defining performances in high-pressure international tournaments, most notably the decisive innings in the finals of the 2007 ICC World Twenty20 and the 2011 ICC Cricket World Cup, both of which culminated in India lifting the coveted trophies. Plaintiff has represented the Indian National cricket team in a total of 242 international matches, comprising 58 Test matches, 147 One Day Internationals and 37 Twenty20 Internationals, in addition to domestic and franchise career spanning nearly two decades. Plaintiff was conferred the Arjuna Award in 2008 in recognition of his outstanding sporting achievements and thereafter, the Padma Shri in 2019 by the Government of India, the fourth highest civilian honour of the country. Plaintiff is also the recipient of several international accolades, including being ranked as the No. 1 Test batsman in the ICC Rankings in 2009 and being awarded the ICC Test Player of the Year in the same year. Plaintiff is amongst a rare group of cricketers to have scored centuries in five consecutive Test matches and remains the only Indian batsman to have scored more than 300 runs in four consecutive Test series, which has further cemented his global reputation and distinctiveness.

44. It is stated that in July, 2024 Plaintiff was appointed as Head Coach of Indian Men's National Cricket Team, a position that reflects the highest



degree of trust reposed by cricketing establishment in his integrity, strategic acumen and leadership abilities. Under Plaintiff's stewardship, Indian team has won the ICC Champions Trophy, 2025 and Asia Cup, 2025. Plaintiff has made significant contributions to public life as an elected representative and has served as a Member of Parliament, Lok Sabha, from 2019 to 2024. Plaintiff is the founder of the Gautam Gambhir Foundation, a charitable organization through which he has undertaken extensive humanitarian social welfare initiatives. Foundation is involved in providing support for education of underprivileged children, healthcare assistance and relief measures during public emergencies as also support for families of martyrs and frontline workers, among other philanthropic activities.

45. It is stated that Plaintiff has been a Brand Ambassador of reputed enterprises including Redcliffe Labs, CoinDCX, Real11, and Pinnacle Specialty Vehicles. He has also featured prominently in recent high-visibility advertising campaigns for Uber's 2025 "Mast Ride, Mast Mood" initiative and other commercial promotions, reflecting the exceptional commercial credibility, trust and goodwill attached to Plaintiff's name, image, and persona. Plaintiff has acquired a status such that his name, image etc. and all other elements of his persona are distinct and are associated with him.

46. It is stated that Defendant No. 1/Ashok Kumar/John Doe is an unknown and presently unidentified person, engaged in infringing, misappropriating, or otherwise unlawfully exploiting Plaintiff's personality, privacy and publicity rights, particularly, through digital and online platforms. Defendant No. 2 is an Instagram account operating under the name "JanKey Frames", having approximately 2,09,000 followers and is engaged in publishing and disseminating AI-generated videos impersonating



the Plaintiff and falsely attributing fabricated quotes and statements to him. At least two such short form of videos uploaded by the Defendant No. 2 have collectively garnered over 20,49,000 views. The impugned content misrepresents Plaintiff's views, creates a false impression of endorsement and opinion and unlawfully exploits Plaintiff's personality and publicity rights for digital reach and monetization.

47. It is stated that Defendant No. 3 is an Instagram account operating under the name "Bhupendra Paintola", who is falsely projected himself as a journalist associated with CNBC TV18 India and has published face-swapped content wherein Plaintiff's face has been digitally superimposed onto that of Mahatma Gandhi Ji, without any authorization and the impugned post has garnered over 12,00,000 views and constitutes unauthorized digital impersonation, misrepresentation and a grave violation of Plaintiff's personality rights and commercial reputation, apart from disrespect to Father of the Nation. Defendant No. 4 is an Instagram account operating under the name "Legends Revolution", which routinely creates and circulates AI generated videos of well-known cricketers. Said Defendant has published an AI generated reels falsely depicting the Plaintiff as making a statement regarding participation of Mr. Rohit Sharma and Mr. Virat Kohli in 2027 World Cup and this video has received 17,00,000 views and caused widespread public confusion and misinformation, harming Plaintiff's reputation, credibility and commercially valuable persona.

48. It is stated that Defendant No. 5 is an Instagram account operating under the handle "gustakhedits" which creates and disseminates AI-generated and face swapped videos and has published a video wherein Plaintiff's face has been unlawfully superimposed, without consent or



authorization. Defendant No. 6 is an Instagram account operating under the handle “cricket_memer45” and is posting AI-generated images which are distasteful and derogatory and are lowering Plaintiff’s commercial value and dignity.

49. It is stated that Defendant No. 7 is a social media account operating under the handle “@imRavY_” on platform X and has circulated a viral screenshot falsely purporting to be an official resignation announcement by the Plaintiff, claiming that Plaintiff has stepped down as Head Coach of the Indian Men’s National Cricket Team, which is causing large-scale misinformation, reputational harm and public confusion. Defendant No. 8 is a social media account operating under the handle “GemsOfCricket” on platform X and has circulated a manipulated post dated 12.12.2025, depicting a member of Indian Men’s Cricket Team choking the Plaintiff and showing the Plaintiff acting violently. Defendant No. 9 is a YouTube channel operating under the name “Crickaith”, the real operator of which is unknown. It has uploaded a video falsely depicting the Plaintiff as attempting to physically assault a member of the Cricket Team and this video has garnered 6,45,000 views. Defendant No. 10 is a Facebook account operating under the name “Sunny Upadhyay”, whose real identity is unknown and has circulated a truncated and misleading video of Plaintiff’s media interaction relating to a pollution-control meeting in Delhi, falsely suggesting that Plaintiff gives priority to his professional engagements over his parliamentary duties.

50. It is further stated that Defendant No. 11/Amazon and Defendant No. 12/Flipkart are widely using their platforms to provide online marketplaces where third-party sellers advertise and offer for sale products and



merchandise, unlawfully exploiting Plaintiff's name, image, likeness and persona for direct commercial benefits through commissions, platform fees and revenue sharing from infringing sales. Defendant No. 13 is Meta Platforms, Inc., which owns, operates and controls the social media platform Instagram, on which infringing AI generated and impersonation content published by Defendants No. 2 to 6 is hosted, disseminated and monetized and is impleaded for effective implementation of Court's order. Defendant No. 14 is X Corp., where infringing posts misusing Plaintiff's name, image and persona have been published and disseminated. Defendant No. 15 is Google LLC, which owns, operates and manages internet-based platforms including YouTube and Google Search. Google provides the technological infrastructure through which infringing videos, deepfakes and manipulated content, exploiting Plaintiff's personality are hosted, indexed, recommended and monetized. Defendants No. 16 and 17 are the Ministry of Electronics and Information Technology (MeitY) and the Department of Telecommunications (DoT), who have been impleaded to facilitate the implementation of Court orders.

51. Learned counsel for the Plaintiff submits that by virtue of Plaintiff's extraordinary professional achievements, public visibility and stature in the cricketing field, he has acquired an enviable and distinctive public persona and is instantly recognizable by his name, image, voice, facial features, expression, mannerisms, style of speech, etc., all of which function as source identifiers in the mind of the public. Owing to Plaintiff's reputation and stature in India and overseas, Plaintiff's image, name, likeness and all other attributes of his persona possess immense commercial value. Plaintiff's personal attributes are being unauthorizedly used by Defendants No. 1 to 15



to unlawfully show a nexus/affiliation/association with the Plaintiff. Merchandise and other articles are being sold and passed off on Amazon and Flipkart using Plaintiff's images by misrepresenting to potential customers that the products have some association with the Plaintiff or are being endorsed by him, which is factually incorrect. The derogatory/morphed/superimposed/AI generated videos and posts attributing false quotes to the Plaintiff are in poor taste and show the Plaintiff in bad light and are causing irreparable harm and damage to his reputation and goodwill garnered over years of hard work. It is urged that Defendants No. 1 to 10 are violating both personality and privacy rights of the Plaintiff and it is thus imperative that they are restrained forthwith and dealt with a heavy hand *albeit* after advance service, some of the impugned URLs have become inactive/inaccessible.

52. Heard learned counsel for the Plaintiff.

53. Personality rights have been recognised by this Court in several orders passed from time to time. Plaintiff has a right to protect his name, likeness and all other attributes of his personality and no third party has a right to use these attributes without his consent/authorization. In ***D.M. Entertainment v. Baby Gift House, 2010 SCC OnLine Del 4790; Anil Kapoor v. Simply Life India and others, 2023 SCC Online Del 6914; and Jaikishan Kakubhai Saraf v. Peppy Store and Others, 2024 SCC OnLine Del 3664***, this Court has held that the unauthorised use of person's name, image, or other distinctive attributes for commercial purposes constitutes an infringement of his rights, amounts to dilution of individual's unique identity and leads to unearned commercial gain by others. It is well settled that where such personality rights are established, the individual is entitled to protection by



way of injunction against their unauthorised use or exploitation. In ***Sunil Gavaskar v. Cricket Tak (CRICKETTAK557) and Ors., CS (COMM) 1329/2025***, this Court restrained the Defendants from misusing Petitioner's name, likeness, image and signature and/or other attributes of his persona, noting that the infringing content would cause irreparable injury to him considering his reputation, goodwill and stature. In the instant case, the infringing content, hosted purely for commercial or personal gains, is continuing to cause harm and damage to Plaintiff's formidable goodwill and reputation and violates his personality and privacy rights. Unidentified sellers are selling merchandise and other articles on Amazon and Flipkart using Plaintiff's images, without his consent and/or authorisation, for illegal monetary gains, which amounts to passing off and dilutes the iconic stature of the Plaintiff.

54. Plaintiff is one of the most decorated cricketers of this country and as brought forth in the plaint, has represented India in 242 international matches across Tests, ODIs and T20Is and is most remembered for his match winning innings in 2007 ICC World Twenty20 Final and 2011 ICC Cricket World Cup Final, both resulting in India's victories. After retirement from cricket, Plaintiff has transitioned into a different role of mentorship and coaching and was appointed Head Coach of Indian Men's National Cricket Team in July, 2024 and under his stewardship, India won the ICC Champions Trophy, 2025, Asia Cup, 2025 and ICC Men's T20 World Cup, 2026. Plaintiff's initiative during COVID-19 of providing meals at Re.1/- to thousands in need was commended by this Court in a judgment rendered in ***Gautam Gambhir Foundation through its Hony. Administrator Pawan Gulati and Others v. State of NCT of Delhi through Drugs Control***



Department, 2025 SCC OnLine Del 8548. In this backdrop, it becomes necessary to restrain the infringing Defendants by an *ex parte* ad interim order and accordingly, following directions are issued:-

- (a) Till the next date of hearing, Defendants No. 1 to 10 as also their agents, representatives and all persons claiming through them or acting on their behalf are restrained from using and/or in any manner, directly or indirectly, exploiting or misappropriating Plaintiff's: (i) names Gautam Gambhir, Gauti and GG; (ii) image; (iii) voice; and (iv) likeness and/or any other attribute of his persona, without his authorization or consent, for any commercial and/or personal gain, through the use of technology, including but not limited to Artificial Intelligence, Generative Artificial Intelligence, Machine Learning, Deepfakes, AI Chatbots, Face Morphing and/or any other mediums and formats, amounting to violation of Plaintiff's personality/publicity rights. Said Defendants are also restrained from creating, publishing, uploading, sharing, resharing, disseminating and/or amplifying in any manner, any photographs, audio recordings, video recordings and/or any audio-visual depictions featuring and/or using any attributes of Plaintiff's persona including through style of speech, face swapping, morphing, superimposing and/or any AI generated or deepfake representation.
- (b) Defendant No.11/Amazon shall take down URLs enlisted in **Table-1** of **Annexure-A** to this order and Defendant No. 12/Flipkart shall take down URLs enlisted in **Table-2**. Defendant No.13 is directed to take down the URL enlisted in **Table-3** of **Annexure-A** and Defendant No. 15/Google shall take down URLs enlisted in **Table-4**. The



needful shall be done by the Defendants within 36 hours from the date of receipt of this order.

- (c) Defendants No.11 and 12 shall provide the sellers details in respect of the infringing URLs while Defendants No. 13 and 15 shall provide Basic Subscriber Information and IP log details of Instagram and Google accounts respectively, to the Plaintiff within two weeks from today and also file the same in Court within four weeks in sealed covers or password protected documents.

55. Court is informed that some of the infringing URLs mentioned in the plaint and tabulated in **Annexure-B** attached to this order are inaccessible/inactive and therefore, at this stage, no order is being passed for taking them down. Needless to state if Plaintiff comes across any other infringing URL(s), he may bring the same to the notice of the respective Defendant(s) and on receipt of information, concerned Defendant(s) shall take down the infringing URLs, in accordance with law.

56. Plaintiff shall comply with the provisions of Order XXXIX Rule 3 CPC within a period of two weeks from today.

JYOTI SINGH, J

MARCH 25, 2026/YA



Annexure-A

Table-1
Defendant No. 11 (Amazon)

S. No.	URL/Listing	Status
1.	https://www.amazon.in/TenorArts-Gambhir-Cricket-Painting-Textures/dp/B0DF87M2X3/ref=sr_1_1?dib=eyJ2IjoiMSJ9.7kCIuuQI78LImn3IQN5XAlzMVqDMHAGevgujkRhX1joYANnltce9jzvUoQ2JFRFo74WbaWzQOQXUeQMrOhlsepipAagkxhP839bhFrMMLkn7gZF8L_PkRHjfhKfL4t2hrLZVbp4JEyAdFcWMVxetW7Z2unN6PubpKfj7_2E1O3AaSgTRfh7ac4vLyfWUN08kXQCzthiEwG0fMAwzzNis7lDw7_jcNimj7wlbxSewME.uD_NskwMURB7WOEiHA1cV1SUfZjZHcjlla3aEPwo_A&dib_tag=se&keywords=gautam+gambhir&qid=1774424038&sr=8-1&xpid=jA14X5KvoyI5Y	Active
2.	https://www.amazon.in/Gautam-Gambhir-Color-Pandey-Shambhunath/dp/1639741887/ref=sr_1_2?dib=eyJ2IjoiMSJ9.7kCIuuQI78LImn3IQN5XAlzMVqDMHAGevgujkRhX1joYANnltce9jzvUoQ2JFRFo74WbaWzQOQXUeQMrOhlsepipAagkxhP839bhFrMMLkn7gZF8L_PkRHjfhKfL4t2hrLZVbp4JEyAdFcWMVxetW7Z2unN6PubpKfj7_2E1O3AaSgTRfh7ac4vLyfWUN08kXQCzthiEwG0fMAwzzNis7lDw7_jcNimj7wlbxSewME.uD_NskwMURB7WOEiHA1cV1SUfZjZHcjlla3aEPwo_A&dib_tag=se&keywords=gautam+gambhir&qid=1774424038&sr=8-2&xpid=jA14X5KvoyI5Y	Active
3.	https://www.amazon.in/TenorArts-Gambhir-Signature-Painting-Textures/dp/B0DCZZRR91/ref=sr_1_3?dib=eyJ2IjoiMSJ9.7kCIuuQI78LImn3IQN5XAlzMVqDMHAGevgujkRhX1joYANnltce9jzvUoQ2JFRFo74WbaWzQOQXUeQMrOhlsepipAagkxhP839bhFrMMLkn7gZF8L_PkRHjfhKfL4t2hrLZVbp4JEyAdFcWMVxetW7Z2unN6PubpKfj7_2E1O3AaSgTRfh7ac4vLyfWUN08kXQCzthiEwG0fMAwzzNis7lDw7_jcNimj7wlbxSewME.uD_NskwMURB7WOEiHA1cV1SUfZjZHcjlla3aEPwo_A&dib_tag=se&keywords=gautam+gambhir&qid=1774424038&sr=8-3&xpid=jA14X5KvoyI5Y	Active
4.	https://www.amazon.in/TenorArts-Gambhir-Adhesives-18inches-12inches/dp/B0DMP2FTCJ/ref=sr_1_4?dib=eyJ2IjoiMSJ9.7kCIuuQI78LImn3IQN5XAlzMVqDMHAGevgujkRhX1joYANnltce9jzvUoQ2JFRFo74WbaWzQOQXUeQMrOhlsepipAagkxhP839bhFrMMLkn7gZF8L_PkRHjfhKfL4t2hrLZVbp4JEyAdFcWMVxetW7Z2unN6PubpKfj7_2E1O3AaSgTRfh7ac4vLyfWUN08kXQCzthiEwG0fMAwzzNis7lDw7_jcNimj7wlbxSewME.uD_NskwMURB7WOEiHA1cV1SUfZjZHcjlla3aEPwo_A&dib_tag=se&keywords=gautam+gambhir&qid=1774424038&sr=8-4&xpid=jA14X5KvoyI5Y	Active



	yfWUN08kXQCzthiEwG0fMAwzzNis7lDw7_jcNimj7wlbxEwME.uD_NskwMURB7WOEiHA1cV1SUfZjZHcjlla3aEPwo_A&dib_tag=se&keywords=gautam+gambhir&qid=1774424038&sr=8-4&xpid=jA14X5KvoyI5Y	
5.	https://www.amazon.in/inspire-TA-Cricketer-Laminated-Paintings/dp/B0GM8C5CH2/ref=sr_1_5?dib=eyJ2IjoiMSJ9.7kCIuuQl78LImn3IQN5XAlzMVqDMHAGevgujRhX1joYANnltce9jzvUoQ2JFRFo74WbaWzQOQXUeQMrOhlsepipAagkxhP839bhFrMMLkn7gZF8L_PkRHjfhKfL4t2hrLZVbp4JEyAdFcWMVxetW7Z2unN6PubpKfj7_2E1O3AaSgTRfh7ac4vLyfWUN08kXQCzthiEwG0fMAwzzNis7lDw7_jcNimj7wlbxEwME.uD_NskwMURB7WOEiHA1cV1SUfZjZHcjlla3aEPwo_A&dib_tag=se&keywords=gautam+gambhir&qid=1774424038&sr=8-5&xpid=jA14X5KvoyI5Y	Active
6.	https://www.amazon.in/TenorArts-Gambhir-adhesives-18inches-12inches/dp/B0DP946KRM/ref=sr_1_6?dib=eyJ2IjoiMSJ9.7kCIuuQl78LImn3IQN5XAlzMVqDMHAGevgujRhX1joYANnltce9jzvUoQ2JFRFo74WbaWzQOQXUeQMrOhlsepipAagkxhP839bhFrMMLkn7gZF8L_PkRHjfhKfL4t2hrLZVbp4JEyAdFcWMVxetW7Z2unN6PubpKfj7_2E1O3AaSgTRfh7ac4vLyfWUN08kXQCzthiEwG0fMAwzzNis7lDw7_jcNimj7wlbxEwME.uD_NskwMURB7WOEiHA1cV1SUfZjZHcjlla3aEPwo_A&dib_tag=se&keywords=gautam+gambhir&qid=1774424038&sr=8-6&xpid=jA14X5KvoyI5Y	Active
7.	https://www.amazon.in/TenorArts-Gambhir-Cricket-Painting-Textures/dp/B0DF86BOYT/ref=sr_1_7?dib=eyJ2IjoiMSJ9.7kCIuuQl78LImn3IQN5XAlzMVqDMHAGevgujRhX1joYANnltce9jzvUoQ2JFRFo74WbaWzQOQXUeQMrOhlsepipAagkxhP839bhFrMMLkn7gZF8L_PkRHjfhKfL4t2hrLZVbp4JEyAdFcWMVxetW7Z2unN6PubpKfj7_2E1O3AaSgTRfh7ac4vLyfWUN08kXQCzthiEwG0fMAwzzNis7lDw7_jcNimj7wlbxEwME.uD_NskwMURB7WOEiHA1cV1SUfZjZHcjlla3aEPwo_A&dib_tag=se&keywords=gautam+gambhir&qid=1774424038&sr=8-7&xpid=jA14X5KvoyI5Y	Active
8.	https://www.amazon.in/British-Terminal%C2%AE-GAMBHIR-Waterproof-btcan2181/dp/B08Q487PVD/ref=sr_1_8?dib=eyJ2IjoiMSJ9.7kCIuuQl78LImn3IQN5XAlzMVqDMHAGevgujRhX1joYANnltce9jzvUoQ2JFRFo74WbaWzQOQXUeQMrOhlsepipAagkxhP839bhFrMMLkn7gZF8L_PkRHjfhKfL4t2hrLZVbp4JEyAdFcWMVxetW7Z2unN6PubpKfj7_2E1O3AaSgTRfh7ac4vLyfWUN08kXQCzthiEwG0fMAwzzNis7lDw7_jcNimj7wlbxEwME.uD_NskwMURB7WOEiHA1cV1SUfZjZHcjlla3aEPwo_A&dib_tag=se&keywords=gautam+gambhir&qid=1774424038&sr=8-8&xpid=jA14X5KvoyI5Y	Active



	AdFcWMVxetW7Z2unN6PubpKfj7_2E1O3AaSQRfh7ac4vLyfWUN08kXQCzthiEwG0fMAwzzNis7lDw7_jcNimj7wlbXSEwME.uD_NskwMURB7WOEiHA1cV1SUfZjZHcjlla3aEPwo_A&dib_tag=se&keywords=gautam+gambhir&qid=1774424038&sr=8-8&xpid=jA14X5KvoyI5Y	
9.	https://www.amazon.in/Inches-Original-Autographed-Cricketer-Gambhir/dp/B0CB13WKQK/ref=sr_1_9?dib=eyJ2IjoiMSJ9.7kCIuuQ178LImn3IQN5XAlzMVqDMHAGevgujKrhX1joYANnltce9jzvUoQ2JFRFo74WbaWzQOOXUeQMrOhlsepipAagkxhP839bhFrMMLkn7gZF8L_PkRHjfhKfL4t2hrLZVbp4JEyAdFcWMVxetW7Z2unN6PubpKfj7_2E1O3AaSQRfh7ac4vLyfWUN08kXQCzthiEwG0fMAwzzNis7lDw7_jcNimj7wlbXSEwME.uD_NskwMURB7WOEiHA1cV1SUfZjZHcjlla3aEPwo_A&dib_tag=se&keywords=gautam+gambhir&qid=1774424038&sr=8-9&xpid=jA14X5KvoyI5Y	Active
10.	https://www.amazon.in/wallpicsTM-GAMBHIR-Waterproof-Sticker-can2181/dp/B08PZ72ZLD/ref=sr_1_10?dib=eyJ2IjoiMSJ9.7kCIuuQ178LImn3IQN5XAlzMVqDMHAGevgujKrhX1joYANnltce9jzvUoQ2JFRFo74WbaWzQOOXUeQMrOhlsepipAagkxhP839bhFrMMLkn7gZF8L_PkRHjfhKfL4t2hrLZVbp4JEyAdFcWMVxetW7Z2unN6PubpKfj7_2E1O3AaSQRfh7ac4vLyfWUN08kXQCzthiEwG0fMAwzzNis7lDw7_jcNimj7wlbXSEwME.uD_NskwMURB7WOEiHA1cV1SUfZjZHcjlla3aEPwo_A&dib_tag=se&keywords=gautam+gambhir&qid=1774424038&sr=8-10&xpid=jA14X5KvoyI5Y	Active
11.	https://www.amazon.in/Inches-Original-Autographed-Cricketer-Gambhir/dp/B0CB13CLKK/ref=sr_1_13?dib=eyJ2IjoiMSJ9.7kCIuuQ178LImn3IQN5XAlzMVqDMHAGevgujKrhX1joYANnltce9jzvUoQ2JFRFo74WbaWzQOOXUeQMrOhlsepipAagkxhP839bhFrMMLkn7gZF8L_PkRHjfhKfL4t2hrLZVbp4JEyAdFcWMVxetW7Z2unN6PubpKfj7_2E1O3AaSQRfh7ac4vLyfWUN08kXQCzthiEwG0fMAwzzNis7lDw7_jcNimj7wlbXSEwME.uD_NskwMURB7WOEiHA1cV1SUfZjZHcjlla3aEPwo_A&dib_tag=se&keywords=gautam+gambhir&qid=1774424038&sr=8-13&xpid=jA14X5KvoyI5Y	Active
12.	https://www.amazon.in/wallpicsTM-GAMBHIR-Waterproof-Sticker-can2181/dp/B08PZ47D69/ref=sr_1_14?dib=eyJ2IjoiMSJ9.7k	Active



	CIIuuQ178LImn3IQN5XAlzMVqDMHAGevgujRhX1joYANnltce9jzvUoQ2JFRFo74WbaWzQOQXUeQMrOhlsepipAagkxhP839bhFrMMLkn7gZF8L_PkRHjfhKfL4t2hrLZVbp4JEyAdFcWMVxetW7Z2unN6PubpKfj7_2E1O3AaSgTRfh7ac4vLyfWUN08kXQCzthiEwG0fMAwzzNis7lDw7_jcNimj7wlbxEwME.uD_NskwMURB7WOEiHA1cV1SufZjZHcjlla3aEPwo_A&dib_tag=se&keywords=gautam+gambhir&qid=1774424038&sr=8-14&xpid=jA14X5KvoyI5Y	
13.	https://www.amazon.in/Inches-Original-Autographed-Cricketer-Gambhir/dp/B0CB13ZHK9/ref=sr_1_15?dib=eyJ2IjoiMSJ9.7kCIuuQ178LImn3IQN5XAlzMVqDMHAGevgujRhX1joYANnltce9jzvUoQ2JFRFo74WbaWzQOQXUeQMrOhlsepipAagkxhP839bhFrMMLkn7gZF8L_PkRHjfhKfL4t2hrLZVbp4JEyAdFcWMVxetW7Z2unN6PubpKfj7_2E1O3AaSgTRfh7ac4vLyfWUN08kXQCzthiEwG0fMAwzzNis7lDw7_jcNimj7wlbxEwME.uD_NskwMURB7WOEiHA1cV1SufZjZHcjlla3aEPwo_A&dib_tag=se&keywords=gautam+gambhir&qid=1774424038&sr=8-15&xpid=jA14X5KvoyI5Y	Active
14.	https://www.amazon.in/British-Terminal%C2%AE-GAMBHIR-Waterproof-btcan2181/dp/B08Q47574L/ref=sr_1_16?dib=eyJ2IjoiMSJ9.7kCIuuQ178LImn3IQN5XAlzMVqDMHAGevgujRhX1joYANnltce9jzvUoQ2JFRFo74WbaWzQOQXUeQMrOhlsepipAagkxhP839bhFrMMLkn7gZF8L_PkRHjfhKfL4t2hrLZVbp4JEyAdFcWMVxetW7Z2unN6PubpKfj7_2E1O3AaSgTRfh7ac4vLyfWUN08kXQCzthiEwG0fMAwzzNis7lDw7_jcNimj7wlbxEwME.uD_NskwMURB7WOEiHA1cV1SufZjZHcjlla3aEPwo_A&dib_tag=se&keywords=gautam+gambhir&qid=1774424038&sr=8-16&xpid=jA14X5KvoyI5Y	Active
15.	https://www.amazon.in/British-Terminal%C2%AE-GAMBHIR-Waterproof-btcan2181/dp/B08Q47574L/ref=sr_1_16?dib=eyJ2IjoiMSJ9.7kCIuuQ178LImn3IQN5XAlzMVqDMHAGevgujRhX1joYANnltce9jzvUoQ2JFRFo74WbaWzQOQXUeQMrOhlsepipAagkxhP839bhFrMMLkn7gZF8L_PkRHjfhKfL4t2hrLZVbp4JEyAdFcWMVxetW7Z2unN6PubpKfj7_2E1O3AaSgTRfh7ac4vLyfWUN08kXQCzthiEwG0fMAwzzNis7lDw7_jcNimj7wlbxEwME.uD_NskwMURB7WOEiHA1cV1SufZjZHcjlla3aEPwo_A&dib_tag=se&keywords=gautam+gambhir&qid=1774424038&sr=8-16&xpid=jA14X5KvoyI5Y	Active



16.	https://www.amazon.in/British-Terminal%C2%AE-GAMBHIR-Waterproof-btcan2181/dp/B08Q44KGHP/ref=sr_1_18?dib=eyJ2IjoiMSJ9.7kCIuuQ178LImn3IQN5XAlzMVqDMHAGevgujRhX1joYANnltce9jzvUoQ2JFRFo74WbaWzQOQXUeQMrOhlsepipAagkxhP839bhFrMMLkn7gZF8L_PkRHjfhKfL4t2hrLZVbp4JEyAdFcWMVxetW7Z2unN6PubpKfj7_2E1O3AaSqrTRfh7ac4vLyfWUN08kXQCzthiEwG0fMAwzzNis7lDw7_jcNimj7wlbxSewME.uD_NskwMURB7WOEiHA1cV1SUfZjZHcjloa3aEPwo_A&dib_tag=se&keywords=gautam+gambhir&qid=1774424038&sr=8-18&xpid=jA14X5KvoyI5Y	Active
17.	https://www.amazon.in/wallpicsTM-GAMBHIR-Waterproof-Sticker-can2181/dp/B08PZ4WFFM/ref=sr_1_19?dib=eyJ2IjoiMSJ9.gc0c4alv_09Zl0mPQXNsQHAsOEnZYoiWbbIwiaIFnl7GjHj071QN20LucGBJIEps.8KwC3x7qQBRCEyHj2EXrrtAIsnUQzgLPGaulKUA0hDM&dib_tag=se&keywords=gautam+gambhir&qid=1774424302&sr=8-19&xpid=jA14X5KvoyI5Y	Active
18.	https://www.amazon.in/Inches-Original-Autographed-Cricketer-Gambhir/dp/B0CB13ZZFM/ref=sr_1_20?dib=eyJ2IjoiMSJ9.gc0c4alv_09Zl0mPQXNsQHAsOEnZYoiWbbIwiaIFnl7GjHj071QN20LucGBJIEps.8KwC3x7qQBRCEyHj2EXrrtAIsnUQzgLPGaulKUA0hDM&dib_tag=se&keywords=gautam+gambhir&qid=1774424302&sr=8-20&xpid=jA14X5KvoyI5Y	Active
19.	https://www.amazon.in/Inches-Original-Autographed-Cricketer-Gambhir/dp/B0CB13DTJV/ref=sr_1_21?dib=eyJ2IjoiMSJ9.gc0c4alv_09Zl0mPQXNsQHAsOEnZYoiWbbIwiaIFnl7GjHj071QN20LucGBJIEps.8KwC3x7qQBRCEyHj2EXrrtAIsnUQzgLPGaulKUA0hDM&dib_tag=se&keywords=gautam+gambhir&qid=1774424302&sr=8-21&xpid=jA14X5KvoyI5Y	Active
20.	https://www.amazon.in/Inches-Original-Autographed-Cricketer-Gambhir/dp/B0CB12NW1Z/ref=sr_1_17?dib=eyJ2IjoiMSJ9.P0j6qoCYSmPwGq23Av-nlPB3UQCrrVMzL-i9nrdgBasK96S1yQoN7loP_MOmURqW.RFEKjHTkQ5Ao1tRMeQ4zKjPE88_cGcarhYRUuLiokOA&dib_tag=se&keywords=gautam+gambhir&qid=1774424302&sr=8-17&xpid=jA14X5KvoyI5Y	Active



21.	https://www.amazon.in/Inches-Original-Autographed-Cricketer-Gambhir/dp/B0CB12HXD2/ref=sr_1_18?dib=eyJ2IjoiMSJ9.P0j6qoCYSmPwGq23Av-nlPB3UQCrrVMzL-i9nrdgBasK96S1yQoN7loP_MOmURqW.RFEKjHTkQ5Ao1tRMeQ4zKjPE88_cGcarhYRUuLiokOA&dib_tag=se&keywords=gautam+gambhir&qid=1774424302&sr=8-18&xpid=jA14X5KvoyI5Y	Active
22.	https://www.amazon.in/Inches-Original-Autographed-Cricketer-Gambhir/dp/B0CB135JTL/ref=sr_1_19?dib=eyJ2IjoiMSJ9.P0j6qoCYSmPwGq23Av-nlPB3UQCrrVMzL-i9nrdgBasK96S1yQoN7loP_MOmURqW.RFEKjHTkQ5Ao1tRMeQ4zKjPE88_cGcarhYRUuLiokOA&dib_tag=se&keywords=gautam+gambhir&qid=1774424302&sr=8-19&xpid=jA14X5KvoyI5Y	Active
23.	https://www.amazon.in/Inches-Original-Autographed-Cricketer-Gambhir/dp/B0C9SZ7LZW/ref=sr_1_20?dib=eyJ2IjoiMSJ9.P0j6qoCYSmPwGq23Av-nlPB3UQCrrVMzL-i9nrdgBasK96S1yQoN7loP_MOmURqW.RFEKjHTkQ5Ao1tRMeQ4zKjPE88_cGcarhYRUuLiokOA&dib_tag=se&keywords=gautam+gambhir&qid=1774424302&sr=8-20&xpid=jA14X5KvoyI5Y	Active

Table-2
Defendant No. 12 (Flipkart)

S. No.	URL/Listing	Status
1.	https://www.flipkart.com/gautam-gambhir-waterproof-vinyl-sticker-poster-can2181-fine-art-print/p/itm9e5917f0a7fa?pid=POSFYAX8YG3CMAYH&lid=LSTPOSFYAX8YG3CMAYHSMZMVB&marketplace=FLIPKART&q=gautam+gambhir&store=arb%2Fbga%2Ff3b&srno=s_1_1&otracker=search&otracker1=search&fm=Search&iid=388c74ab-c7bd-4deb-8caa-7da594167bba.POSFYAX8YG3CMAYH.SEARCH&ppt=sp&ppn=sp&ssid=ejv3lz7jfk0000001774424682602&qH=7fa7294dd331420c&ov_redirect=true&ov_redirect=true	Active
2.	https://www.flipkart.com/gautam-gambhir-waterproof-vinyl-sticker-poster-can2181-fine-art-print/p/itm83d64462f2a60?pid=POSFYAX8VQAUZUAU&li	Active



	d=LSTPOSFYAX8VQAUZUAUKEO1AU&marketplace=FLIPKART&q=gautam+gambhir&store=arb%2Fbga%2Ff3b&srno=s_1_2&otracker=search&otracker1=search&fm=Search&iid=388c74ab-c7bd-4deb-8caa-7da594167bba.POSFYAX8VQAUZUAU.SEARCH&ppt=sp&pptn=sp&ssid=ejv3lz7jfk0000001774424682602&qH=7fa7294dd331420c&ov_redirect=true&ov_redirect=true	
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Table-3
Defendant No. 13 (Meta)

S No.	URLs	Status
1.	fuddu.gudduu (Instagram: @ fuddu.gudduu) https://www.instagram.com/reels/DQQqyhRkpv9/	Accessible
2.	confused.aatma (Instagram @confused.aatma) https://www.instagram.com/reels/DVojotjkmMz/	Accessible

Table-4
Defendant 15 (Google)

S. No.	URLs	Status
1.	Lafandey (YouTube @Lafandey) https://youtu.be/wDSImD5ADMU?si=WUXQ5p27KJA6P5IL	Active
2.	Superstarcomediankit (Youtube @Superstarcomediankit) https://youtube.com/shorts/j2aCJRY6v88?si=ShrwW-uwPrBtxgHK	Active



Annexure-B

Defendant No. 13 (Meta)

S No.	URLs	Status
1.	Defendant No. 2: • https://www.instagram.com/reel/DPtf4v_kXgy/?igsh=eGJqcmY1Zjc3NGg2 • https://www.instagram.com/reel/DP88p2uEVdo/?igsh=ODRqcTFoeTN1b3Bq MIRRORED/REPOSTED: • https://www.instagram.com/reel/DPwXwoKEudf/?igsh=cG85dHoyZjcwN2p2 • https://www.instagram.com/reel/DPwXwoKEudf/	Inaccessible
2.	Defendant No. 3 • https://www.instagram.com/reels/DRyl6jcj9eb/ MIRRORED/REPOSTED: • https://www.instagram.com/p/DVOE_YTiEIF/?igsh=Mm5xcG9sNjdjYmh2 • https://www.instagram.com/reel/DPwXwoKEudf/?igsh=cG85dHoyZjcwN2p2	Inaccessible
3.	Defendant No. 4 • https://www.instagram.com/reels/DR7-KJtjaYj/	Inaccessible
4.	Defendant No. 5 • https://www.instagram.com/reel/DSppKkuCPpN/?igsh=emszOXNoOXE5dTZW MIRRORED/REPOSTED: • https://www.instagram.com/reels/DRr4vQSDcRv/	Inaccessible
5.	Defendant No. 6 • https://www.instagram.com/reels/DQruLr0DQQC/	Inaccessible
6.	Defendant No. 7 (Impugned content was first posted on X but has been reposted/mirrored later on, in Instagram) • https://x.com/imRavY_/status/2033549083269644299 MIRRORED/REPOSTED: • https://www.instagram.com/reel/DRcK52ODxNp/?igsh=M3k3eTZwYTh1d3gw • https://www.instagram.com/p/DRcLDzUE-Z0/?igsh=NGptd3poNnN5aWpz	Inaccessible



7.	Defendant No. 8 (Impugned content was first posted on X but has been reposted/mirrored later on, in Instagram) • Gems of Cricket on X: "👁👁https://t.co/RNu7pfcmlj" / X MIRRORED/REPOSTED: • https://www.instagram.com/reels/DSWcnwojzkZ/	Inaccessible
8.	Defendant No. 10 • https://www.facebook.com/reel/2247529382019046	Inaccessible

Defendant No. 13 (Meta) – Additional URLs

S No.	URLs	Status
1.	manish.mehta95 (Instagram @ manish.mehta95) https://www.instagram.com/reel/DR063a5EpVO/?utm_source=ig_web_copy_link&igsh=NTc4MTIwNjQ2YQ==	Inaccessible
2.	eatwithcelebrities (Instagram @eatwithcelebrities) https://www.instagram.com/reel/DTqczOQknp9/?igsh=d3E3eW1kaDg3ZTg4	Inaccessible
3.	ro_on.diet_churma (Instagram @ro_on.diet_churma) https://www.instagram.com/p/DM5Z0NmITGM/?igsh=M3M5dDNsbjR1bm8w	Inaccessible
4.	aikiss9211 (Instagram @aikiss9211) https://www.instagram.com/reels/DNnI8BAz7iV/	Inaccessible
5.	cricket_media_1256 (Instagram @cricket_media_1256) https://www.instagram.com/reels/DULttvb4VI/	Inaccessible
6.	cricket_funny_2.0 (Instagram @cricket_funny_2.0) https://www.instagram.com/reels/DDryrc9tTHg/	Inaccessible
7.	divyeditz7 (Instagram @divyeditz7) https://www.instagram.com/reels/DSJoiqXiPs-/	Inaccessible
8.	frustratedengineer (Instagram @frustratedengineer) https://www.instagram.com/reel/DP-	Inaccessible



	shyijGfv/?igsh=MXFkMDR3M3ljaGx0OQ==	
9.	bklpari (Instagram @bklpari) https://www.instagram.com/reel/DVWVWS4ipOV/?igsh=MXI1dDVocHJmNHNkbw==	Inaccessible

Defendant No. 14 (X Corp.)

S.No.	URLs	Status
1.	Defendant No. 7 https://x.com/imRavY_/status/2033549083269644299	Inaccessible
2.	Defendant No. 8 Gems of Cricket on X: "👁👁https://t.co/RNu7pfcm1j" / X MIRRORED/REPOSTED: https://www.instagram.com/reels/DSWcnwojzkZ/	Inaccessible

Defendant 15 (Google)

S. No.	URLs	Status
1.	Defendant No. 9 https://www.youtube.com/watch?v=cYCZiZVXZJ0	Inaccessible
2.	brainteasers12456 (Instagram @brainteasers12456) https://www.youtube.com/shorts/RXjx1Br0WbY	Inaccessible